

**LOK SABHA SECRETARIAT  
(STANDING COMMITTEE ON COAL AND STEEL BRANCH)**

**Introduction**

The Departmentally Related Standing Committees came into existence in March, 1993. At present, there are 24 Departmentally Related Standing Committees (16 of them are under the purview of Lok Sabha and 8 under Rajya Sabha) to oversee the functioning of all the Ministries/Departments of the Government of India. The Committee consists of 21 Members from Lok Sabha and 10 Members from Rajya Sabha. The Departmentally Related Standing Committee on Coal and Steel came into existence w.e.f. 5<sup>th</sup> August, 2004 following the restructuring of Departmentally Related Standing Committees in 2004.

**JURISDICTION OF THE COMMITTEE ON COAL AND STEEL**

2. The following three Ministries are within the jurisdiction of the Standing Committee on Coal and Steel:-

- (A) Ministry of Coal#**
- (B) Ministry of Mines\***
- (C) Ministry of Steel\***

**FUNCTIONS OF THE COMMITTEE ON COAL AND STEEL**

3. The functions of the Committee are:-

- (a) to consider the Demands for Grants of the Ministry concerned and make a Report on the same to the Houses. The Report shall not suggest anything of the nature of cut motions;

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# The Ministry of Coal was under the jurisdiction of Standing Committee on Energy, Lok Sabha, till the restructuring of Standing Committees in 2004.

\* The Ministries of Mines and Steel were under the jurisdiction of Standing Committee on Industry, Rajya Sabha, till the restructuring of Standing Committees in 2004.

- (b) to examine such Bills pertaining to the Ministries concerned as are referred to the Committee by the Speaker, Lok Sabha or the Chairman, Rajya Sabha as the case may be and make Reports thereon;
- (c) to consider Annual Reports of Ministries concerned and make Reports thereon; and
- (d) to consider National basic long-term policy documents presented to the Houses, if referred to the Committee, by the Speaker, Lok Sabha or by the Chairman, Rajya Sabha as the case may be and make Reports thereon.

4. The Standing Committees do not consider the matters of day-to-day administration of the Ministries concerned. The Committees also do not generally consider the matters, which are under consideration of other Parliamentary Committees.